

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 104
(IB)-654(PB)/2019

IN THE MATTER OF:

Mr. Vishal Fabrics & Ors Petitioner/Applicant
Vs.
M/s. AVJ Developers (India) Pvt Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP).

Order delivered on 16.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ambuj Tiwari, Advocate
Mr. Abhirup Dasgupta, Ishaan Duggal and Ruchi
Goyal for IIFL
For the RP : Ms. Sreemantini Mukherjee, Advocate for RP

ORDER

New IA-1715/2024 and New IA-1737/2024

Let the matter be placed before the Regular Principal Bench **on 23.04.2024.**

Meantime, a copy of the applications be served upon the RP as well as the Financial Creditor during the course of the day.

-sd-
(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)

-sd-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)